NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 1035/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES:

Roofs & Ceilings (I) Pvt.Ltd.

V/s.

KSS Petron Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

SIGNATURE

Blood Jain Advoente 1/6 I (legal : for Petitioner

TCP No. 1035/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner is present.

For the Petitioner's Counsel has reported that Insolvency Resolution Process has already been initiated against the Corporate Debtor herein in CP 1202/2017 by an order dated 01.08.2017 by Court-2 of NCLT, Mumbai, this Petition is hereby dismissed with liberty to this Petitioner to make claim before the IRP appointed in CP 1202/2017.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)